

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2. IA-335/2024 in C.P.(IB)/271(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.02.2024

NAME OF THE PARTIES: Tata Capital Financial Service Ltd.
Vs
High Ground Enterprise Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Mehul Thakker, Ld. Counsel for the Applicant present.
2. Counsel for the Applicant seeks permission to withdraw the IA. Permission granted.
3. At the request of the Counsel, IA-335/2024 is **dismissed** as withdrawn.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)